

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.213/2005

Wednesday this the 23<sup>rd</sup> day of March 2005.

**CORAM:**

**HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER  
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER**

(By Advocate Shri P.C. Sebastian)

vs.

1. The Chief Postmaster General,  
Kerala Circle, Thiruvananthapuram,  
Pin - 695 033.
2. The Director of Postal Services (H.Q)  
O/o. The Chief Postmaster General,  
Kerala Circle, Thiruvananthapuram -695 033.
3. The Deputy director General (Estt) and  
The Liason Officer for SC and ST  
Dak Bhavan, New Delhi-110 001.
4. The Union of India, represented by  
its Secretary, Ministry of Communications,  
Department of Posts, Dak Bhavan,  
New Delhi.

(By Advocate Shri George Joseph, ACGSC)

The application having been heard on 23.3.2005  
the Tribunal on the same day delivered the following

### ORDER (Oral)

## **HON'BLE MR. K.V.SACHIDANANDAN, JUDICIAL MEMBER**

The applicant, a Head Postmaster who claims to be the Senior-most official in HSG I cadre was continuously working in the Southern Region has been transferred out of her home region and home division by A-5 order and rejected her representation against the same by the 1st respondent. The impugned order dated 7.2.2005 (A-5) is challenged by the applicant seeking the following main reliefs:

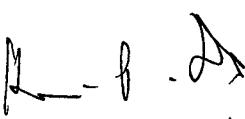
- i) To call for the records leading to the issue of Annexure A-5 and quash the same.
- ii) To issue appropriate orders or directions to the 1st and 2<sup>nd</sup> respondents to reallot applicant to the Headquarters Region and give her a suitable posting in Kollam Division preferably in the vacancy ensuing in the post of Postmaster Kottarakara by the end of March 2005.
- iii) To direct the 3<sup>rd</sup> respondent to consider Annexure A-6 representation and issue appropriate orders for the redressal of applicant's grievance.

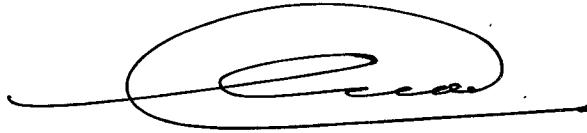
2. When the matter came up before the Bench, Shri P.C.Sebastian, learned counsel appeared for the applicant and Shri George Joseph, learned ACGSC appeared for the respondents. Learned counsel for applicant submitted that though his earlier representation was rejected by the Postmaster General, now in the changed circumstance, he would like to make a fresh representation to the 1st respondent, Chief Postmaster General through proper channel and the 1st respondent may be directed to consider and dispose of the same and pass appropriate orders within a time frame. Counsel for respondents submits that he has no objection in adopting such a course of action.

3. In the interests of justice, we direct that the applicant shall file a fresh representation to the 1st respondent within one week and the 1st respondent shall consider and pass a speaking order and communicate the same to the applicant within one month from the date of receipt of the representation.

4. O.A is disposed of as above. In the circumstance, no order as to costs.

Dated the 23<sup>rd</sup> March, 2005.

  
H.P.DAS  
ADMINISTRATIVE MEMBER

  
K.V.SACHIDANANDAN  
JUDICIAL MEMBER